

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 111

IA No. 1180/2024 And
CP (IB) No. 170/Chd/Chd /2023

IN THE MATTER OF:

IDBI Bank Limited

...Petitioner

Vs.

Harbhajan Singh Cheema

...Respondent

Under Section: 95(1), IBC 2016, Rule 11 NCLT Rules, 2016

Order delivered on 10.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the IDBI Bank : Mr. Harsh Garg, Advocate
For the RP : Mr. Dharam Paul Garg, Advocate
For the Respondent/PG : Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate

ORDER

It is stated by learned counsel for the petitioner that the matter has been settled between the parties and on instructions, he may be permitted to withdraw the present petition and the same is not objected by the counsel opposite. Keeping in view the statement made by learned counsel for the petitioner, the present petition bearing CP (IB) No. 170/Chd/Chd /2023 is **dismissed as withdrawn** and IA No. 1180/2024 is rendered infructuous and **disposed of accordingly**.

Files be consigned to the record room.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM